IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT - III

CAA-233(ND)/2017

IN THE MATTER OF:

Aradhana Plaza Pvt. Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 230-232

Order delivered on 11.10.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER

:- Mr. Manoj Kr. Banthia, PCS Ms. Suhita Mukhopadhyay, PCS

ORDER

Learned Counsel for the Petitioner is present. Petitioner is directed to file an affidavit in relation to all companies in respect to the Sectoral Regulators to whom notices are required to be issued, if there are none, to also affirmatively state so in the affidavit. A weeks' time is granted for the said purpose.

Post the matter on 26th October 2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)